

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 185 of 2017**

**IN THE MATTER OF:**

**Mahesh Kumar Panwar**

**...Appellant**

**Versus**

**Neelam Singh & anr.**

**...Respondents**

**WITH**

**Company Appeal (AT) (Insolvency) No. 117 of 2018**

**IN THE MATTER OF:**

**Mahesh Kumar Panwar**

**...Appellant**

**Versus**

**Abhishek Anand**

**...Respondent**

**Present: For Appellant : Mr. Arvind Kumar, Advocate**

**O R D E R**

**05.09.2019**        There is doubt about the genuinity of 'Mr. Mahesh Kumar Panwar', who filed the appeal. In view of the fact that he filed the appeal as 'Mahesh Kumar Panwar' and signed as '**Panwar**' but on Vakalatnama and in other places including the draft, the name is shown as 'Mahesh Kumar **Pawar**'. In the circumstances, we direct 'Mr. Mahesh Kumar Pawar' in whose name bank guarantee has been issued, will contact the Assistant Registrar, NCLAT on or before 9<sup>th</sup> September, 2019, who will take the said person to the concerned bank and after testing his thumb impression from the 'Aadhar Card', it is to be clarified whether 'Mahesh Kumar Pawar' concerned is the same person who has filed the appeal as 'Mahesh Kumar Panwar'. Thereafter, the Assistant Registrar, NCLAT will submit a report which should be counter-signed by any of the officer of the

concerned Bank. If necessary, this order will bring to notice of the concerned Branch of the Bank (Punjab National Bank).

Post both the appeals 'for orders' along with report of Assistant Registrar on **16<sup>th</sup> September, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc